

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.22/81 DATED 23.01.2018 ACTUALLY HELD ON 13.03.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 22/81 dated 23.01.2018 of Norms Committee-II for the year 2017-18 scheduled for 23.01.2018 was actually held on 13.03.2018 under the Chairmanship of Shri S.K. Samal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri Kirti Vardhan, DDG	DGFT
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.22/81 dated 23.01.2018 actually held on 13.03.2018 is confirmed by the Technical Authority.

MEETING NUMBER : 22/81-ALC2/2017 MEETING DATE : 23.01.2018

1	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm in the above case was referred to MeitY for comments on 12.05.2015. NC decided send a reminder to MeitY to expedite their comments and defer the case. The case stands deferred to 15.05.2018.			
2	Case No.: 6/21/81-ALC2/2016	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments and as per Committee decision copy of the application was forwarded to DIPP(Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			
3	Case No.: 8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm in the above case was referred to MeitY for comments on 12.05.2015. NC decided send a reminder to MeitY to expedite their comments and defer the case. The case stands deferred to 15.05.2018.			
4	Case No.: 57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to Min. of Mines for comments on 05.08.2015. NC decided to send a reminder to M/o Mines to expedite their comments and defer the case. The case stands deferred to 15.05.2018.			
5	Case No.: 32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS	Meet No/Date:22/81-ALC2/2017	Status: Deferred

	INDIA LIMITED,	23.01.2018	
HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 15.05.2018
Decision : NC observed that firm was requested to furnish the consumption data from Custom/Excise authority for examination of the case. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

6	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MNRE for comments and noted that no comments received inspite of reminder dated 05.08.2016. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

7	Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 15.05.2018
	Decision : NC observed that comments offered by C&PC were referred back for re-examination. As per NC decision application was forwarded to DIPP (Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

8	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY to expedite their comments and defer the case. The case stands deferred to 15.05.2018.			

9	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 15.05.2018

Decision : NC observed that application for the above AA was referred to MNRE for comments and noted that no comments received inspite of reminder 05.08.2016. NC decided to await their comments and defer the case.

The case stands deferred to 05.12.2017.

10	Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MNRE for comments and noted that no comments received inspite of reminder 05.08.2016. NC decided to await their comments and defer the case. The case stands deferred to 05.12.2017.			

11	Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 15.05.2018
	Decision : NC observed that comments offered by C&PC were referred back for re-examination. As per NC decision application was forwarded to DIPP (Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

12	Case No.: 9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:22/81-ALC2/2017 23.01.2018	Closed
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	
	Decision : NC noted that RA, Chennai vide their mail dated 13.02.2018 has informed that above advance authorization was issued as per para 4.12 (v & vi) of HBP. Accordingly, NC decided to close the case. RA concerned may take suitable consequential action accordingly.			

13	Case No.: 26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 15.05.2018
	Decision : :NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to send another reminder to RA concerned to forward the relevant documents for examination of the case.			

The case stands deferred to 15.05.2018.

14	Case No.: 37/19/81-ALC2/2015	Party Name: GRAVITA INDIA LTD	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date: 1310047992 01.10.2015	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to Min. of Mines. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

15	Case No.: 25/22/81-ALC2/2015	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date: 0510396433 26.11.2015	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to DOT for comments. NC decided to send a reminder to DOT for their comments and defer the case. The case stands deferred to 15.05.2018.			

16	Case No.: 7/6/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date: 1010059417 29.02.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

17	Case No.: 6/6/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date: 1010059426 04.03.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

18	Case No.: 8/6/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
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HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 15.05.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 15.05.2018
19 Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to DIPP (Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 15.05.2018
20 Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 15.05.2018
21 Decision : NC observed that application for the above AA was referred to Min. of Mines for comments. NC decided to send a reminder to Min. of Mines for their comments and defer the case. The case stands deferred to 15.05.2018.			

Case No.:2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 15.05.2018
22 Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case.			

The case stands deferred to 15.05.2018.

23	Case No.: 12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to Min. of Mines. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

24	Case No.: 22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to MoS. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

25	Case No.: 3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	
	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 based on SION C-1627 as under: 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 50.59 MT as 1.02 Kgs/Kg content in export item. 2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 0.41 MT as 1.02 Kgs/Kg content in export item. RA concerned may take suitable consequential action accordingly.			

26	Case No.: 58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to MoS. NC decided to await their			

comments and defer the case.
The case stands deferred to 15.05.2018.

27	Case No.: 4/18/81-ALC2/2016	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date: 0510399561 24.08.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to MoS. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.05.2018.			

28	Case No.: 9/18/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date: 1010059607 09.09.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case.			
	The case stands deferred to 15.05.2018.			

29	Case No.: 13/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date: 1310048372 09.09.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to M/o Mines. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.05.2018.			

30	Case No.: 34/18/81-ALC2/2016	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date: 0310807899 19.09.2016	Defer Date: 15.05.2018
	Decision : NC considered the comments offered by MoS vide UO No. 2(10)/2016-TD dated 20.02.2018 and noted that width and thickness of the import item not reflected the range in MoS comments though the same is reflected in export item. Hence, NC decided to request MoS to re-examine the matter.			

The case stands deferred to 15.05.2018.

31	Case No.: 4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 15.05.2018
	Decision : NC observed that hard copy of the application received and same was sent to DIPP on 02.01.2018. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

32	Case No.: 3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

33	Case No.: 4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

34	Case No.: 10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

35	Case No.: 64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1010059638	Defer Date:

:01/81/050/00415/AM17/	:10/24/040/00068/AM17/	25.10.2016	15.05.2018
Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

36	Case No.: 14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

37	Case No.: 22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 15.05.2018
	Decision : NC observed that hard copy of the application not received from the RA, Kolkata. NC decided to remind the RA concerned to provide three set of application alongwith relevant documents for consideration of the case. The case stands deferred to 15.05.2018			

38	Case No.: 21/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date:0210207229 03.01.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under: 1. Quantity of import item may be allowed as 206MT inclusive of 3% wastage. RA concerned may take suitable consequential action accordingly.			

39	Case No.: 20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under:			

1. Quantity of import item may be allowed as 206MT inclusive of 3% wastage.

RA concerned may take suitable consequential action accordingly.

40	Case No.:6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to Min. of Mines. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

41	Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

42	Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm received and same is being examined by the Committee. The case stands deferred to 15.05.2018.			

43	Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 15.05.2018
	Decision : NC observed that firm had not given reply to DIPP deficiency letter but have requested for ratification of above AA as per their earlier advance authorization approved in the Meeting No. 3/81 dated 06.05.2014 , however, firm was requested to submit the reply of the DIPP deficiency letter 03.05.2017. NC decided to remind the firm again and defer the case. The case stands deferred to 15.05.2018.			

44	Case No.: 8/19/81-ALC2/2017	Party Name: THERMO CABLES LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date: 0910064738 01.03.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

45	Case No.: 12/4/81-ALC2/2017	Party Name: VINEY CORPORATION LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date: 0510402093 30.03.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA was referred to MeitY for comments. NC decided to send a reminder to MeitY for their comments and defer the case. The case stands deferred to 15.05.2018.			

46	Case No.: 9/4/81-ALC2/2017	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date: 0510402139 03.04.2017	Defer Date: 15.05.2018
	Decision : observed that application for the above AA was referred to MSME for comments. As per NC decision application was forwarded to DIPP (Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

47	Case No.: 11/10/81-ALC2/2017	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00236/AM18/	RLA File :56/24/040/00009/AM18/	Lic.No/Date: 5610005138 11.05.2017	Defer Date: 15.05.2018
	Decision : NC noted that export item description of Steel Sheet/wide coils is as plain/corrugated. Committee decided to request MoS to clarify whether import items recommended vide UO No.2(6)/2017-TD dated 09.02.2018 can be accounted for both corrugated/plain. The case stand deferred to 15.05.2018.			

48	Case No.: 18/12/81-ALC2/2017	Party Name: PARAM INDUSTRIES	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
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HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	Defer Date: 15.05.2018
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

Case No.: 14/7/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
HQ File :01/81/050/00157/AM18/	RLA File :02/24/040/00030/AM18/	Lic.No/Date:0210207604 18.05.2017	
49	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 taking clue from SION C-1627 as under: 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 249.9 MT as 1.02 Kgs/Kg content in export item. 2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 5.1 MT as 1.02 Kgs/Kg content in export item. RA concerned may take suitable consequential action accordingly.		

Case No.: 12/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00237/AM18/	RLA File :56/24/040/00010/AM18/	Lic.No/Date:5610005140 18.05.2017	Defer Date: 15.05.2018
50	Decision : NC observed that firm has been granted extension of time by 8 months. NC decided to await reply of the firm and defer the case. The case stand deferred to 15.05.2018.		

Case No.: 6/19/81-ALC2/2017	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00379/AM18/	RLA File :13/24/040/00012/AM18/	Lic.No/Date:1310048631 18.05.2017	Defer Date: 15.05.2018
51	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.		

Case No.: 19/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date:0310813559 25.05.2017	Defer Date: 15.05.2018
52			

Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.05.2018.

53	Case No.: 7/19/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00380/AM18/	RLA File :09/24/040/00608/AM17/	Lic.No/Date:0910065102 26.05.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

54	Case No.: 20/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

55	Case No.: 9/10/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm had been sent to DIPP on 15.02.2018 for comments. NC decided to await their comment and defer the case. The case stand deferred to 15.05.2018.			

56	Case No.: 17/12/81-ALC2/2017	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Withdrawn
	HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00141/AM18/	Lic.No/Date: 16.06.2017	
	Decision : NC observed that application for the above AA is already under consideration in Meeting No. 20/81 dated 19.12.2018, hence decided to withdraw the case from the agenda.			

57	Case No.: 17/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
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HQ File :01/81/050/00272/AM18/	RLA File :03/95/040/00238/AM18/	Lic.No/Date:0310814089 19.06.2017	Defer Date: 15.05.2018
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

58	Case No.: 13/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00238/AM18/	RLA File :04/24/040/00022/AM18/	Lic.No/Date:0410163279 27.06.2017	Defer Date: 15.05.2018
	Decision : Application for the above AA received after repeated reminder and referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to DIPP for comments.			

59	Case No.: 23/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00278/AM18/	RLA File :03/95/040/00268/AM18/	Lic.No/Date:0310814293 28.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

60	Case No.: 24/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00279/AM18/	RLA File :03/95/040/00041/AM18/	Lic.No/Date:0310814274 28.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

61	Case No.: 26/12/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00281/AM18/	RLA File :03/95/040/00138/AM18/	Lic.No/Date:0310814294 28.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

62	Case No.: 27/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00282/AM18/	RLA File :03/95/040/00163/AM18/	Lic.No/Date: 0310814303 28.06.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

63	Case No.: 25/12/81-ALC2/2017	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00280/AM18/	RLA File :03/95/040/00284/AM18/	Lic.No/Date: 0310814467 05.07.2017	Defer Date: 15.05.2018
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

64	Case No.: 28/12/81-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00283/AM18/	RLA File :03/95/040/00026/AM18/	Lic.No/Date: 0310814496 06.07.2017	Defer Date: 15.05.2018
	Decision : NC observed that DIPP deficiency letter dated 23.10.2017 followed with reminder dated 15.02.2018 sent to firm. NC decided to await their reply and defer the case. The case stands deferred to 15.05.2018.			

65	Case No.: 21/12/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00276/AM18/	RLA File :03/95/040/00325/AM18/	Lic.No/Date: 0310814663 18.07.2017	Defer Date: 15.05.2018
	Decision : NC observed that MoS deficiency letter dated 17.11.2017 followed with reminder dated 15.02.2018 sent to firm. NC decided to await their reply and defer the case. The case stands deferred to 15.05.2018.			

66	Case No.: 1/19/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00374/AM18/	RLA File :31/83/040/00062/AM18/	Lic.No/Date: 3110066831 08.08.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for			

comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.05.2018.

67	Case No.: 5/19/81-ALC2/2017	Party Name:KOTSONS PVT.LTD.	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00378/AM18/	RLA File :06/24/040/00015/AM18/	Lic.No/Date:0610038672 09.08.2017	Defer Date: 15.05.2018
	Decision : NC observed that DHI deficiency letter dated 22.12.2017 followed with reminder dated 15.02.2018 sent to firm. NC decided to await their reply and defer the case. The case stands deferred to 15.05.2018.			

68	Case No.: 9/19/81-ALC2/2017	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00382/AM18/	RLA File :02/24/040/00079/AM18/	Lic.No/Date:0210207789 11.08.2017	
	Decision : NC decided to ratify the norms for the above advance authorization on repeat basis with AA No.0210207825 dated 30.08.2017 as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under: 1. Quantity of import item may be allowed as applied for i.e. 204MT as 1.02Kg/Kg content export product. RA concerned may take suitable consequential action accordingly.			

69	Case No.: 10/19/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00383/AM18/	RLA File :02/24/040/00085/AM18/	Lic.No/Date:0210207816 28.08.2017	Defer Date: 15.05.2018
	Decision : NC observed that MoS deficiency letter dated 29.12.2017 followed with reminder dated 15.02.2018 sent to firm. NC decided to await their reply and defer the case. The case stands deferred to 15.05.2018.			

70	Case No.: 5/22/81-ALC2/2017	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00488/AM18/	RLA File :02/24/040/00094/AM18/	Lic.No/Date:0210207839 05.09.2017	
	Decision : NC decided to ratify the norms for the above advance authorization on repeat basis with AA No.0210207825 dated 30.08.2017 as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under:			

- Quantity of import item may be allowed as applied for i.e. 306MT as 1.02Kg/Kg content export product.

RA concerned may take suitable consequential action accordingly.

71	Case No.:17/19/81-ALC2/2017	Party Name:WELSPUN CORP LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00390/AM18/	RLA File :34/24/040/00153/AM18/	Lic.No/Date:3410043485 19.09.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

72	Case No.:3/19/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00376/AM18/	RLA File :04/24/040/00114/AM18/	Lic.No/Date:0410163559 27.09.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

73	Case No.:4/19/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00377/AM18/	RLA File :04/24/040/00115/AM18/	Lic.No/Date:0410163563 28.09.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

74	Case No.:4/22/81-ALC2/2017	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00487/AM18/	RLA File :02/24/040/00101/AM18/	Lic.No/Date:0210207871 04.10.2017	
	Decision : NC decided to ratify the norms for the above advance authorization on repeat basis with AA No.0210207825 dated 30.08.2017 as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under: Quantity of import item may be allowed as applied for i.e. 255MT as 1.02Kg/Kg content			

export product.
RA concerned may take suitable consequential action accordingly.

75	Case No.:13/19/81-ALC2/2017	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00386/AM18/	RLA File :02/24/040/00105/AM18/	Lic.No/Date:0210207888 16.10.2017	Defer Date: 15.05.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.05.2018.			

76	Case No.:12/19/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00385/AM18/	RLA File :02/24/040/00110/AM18/	Lic.No/Date:0210207894 17.10.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 taking clue from SION C-1627 as under:			
	1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 46.45 MT as 1.02 Kgs/Kg content in export item. 2. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 0.47 MT as 1.02 Kgs/Kg content in export item.			
	RA concerned may take suitable consequential action accordingly.			

77	Case No.:6/22/81-ALC2/2017	Party Name:KITCHEN ESSENTIALS	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00489/AM18/	RLA File :03/94/040/00587/AM18/	Lic.No/Date:0310816684 31.10.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.05.2018.			

78	Case No.:8/22/81-ALC2/2017	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00491/AM18/	RLA File :03/95/040/00615/AM18/	Lic.No/Date:0310816787 03.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for			

comments. NC decided to await their comments and defer the case.
The case stands deferred to 15.05.2018.

79	Case No.: 3/22/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00486/AM18/	RLA File :34/24/040/00169/AM18/	Lic.No/Date:3410043635 14.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

80	Case No.: 15/22/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00498/AM18/	RLA File :03/95/040/00583/AM18/	Lic.No/Date:0310817088 15.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

81	Case No.: 7/22/81-ALC2/2017	Party Name: MANASH KUMAR PAUL	Meet No/Date:22/81-ALC2/2017 23.01.2018	Approved
	HQ File :01/81/050/00490/AM18/	RLA File :02/24/040/00131/AM18/	Lic.No/Date:0210207984 20.11.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as per DIPP comments vide their F.No.7/79/2018-TS dated 12.03.2018 as under: 1. Quantity of Import item may be allowed as 206MT inclusive of 3% wastage. RA concerned may take suitable consequential action accordingly.			

82	Case No.: 16/22/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00499/AM18/	RLA File :03/95/040/00658/AM18/	Lic.No/Date:0310817152 20.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

83	Case No.:2/22/81-ALC2/2017	Party Name:AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00485/AM18/	RLA File :03/94/040/00647/AM18/	Lic.No/Date:0310817207 22.11.2017	Defer Date: 17.04.2018
	Decision : NC considered the comments offered by MoS vide their UO No.2(6)/2011 dated 24.01.2018 and noted that when the export item is produced by slitting import item, the thickness/width of the export item should be indicated Committee decided to request MoS to re-examine this aspect. The case stands deferred to 15.05.2018.			

84	Case No.:1/22/81-ALC2/2017	Party Name:SKIPPER LIMITED	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00484/AM18/	RLA File :02/24/040/00138/AM18/	Lic.No/Date:0210208007 24.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

85	Case No.:14/22/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00497/AM18/	RLA File :03/95/040/00666/AM18/	Lic.No/Date:0310817454 30.11.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

86	Case No.:9/22/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00492/AM18/	RLA File :03/95/040/00740/AM18/	Lic.No/Date:0310817472 04.12.2017	Defer Date: 17.04.2018
	Decision : NC decided to ask the firm to submit information as per MoS UO No.2(15)/2017-TD-Vol.I dated 09.02.2018 (copy enclosed). The case stands deferred to 15.05.2018.			

87	Case No.:11/22/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00494/AM18/	RLA File :03/95/040/00739/AM18/	Lic.No/Date:0310817568 07.12.2017	Defer Date: 17.04.2018

Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.05.2018.

88	Case No.: 13/22/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00496/AM18/	RLA File :31/83/040/00125/AM18/	Lic.No/Date: 3110066935 14.12.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

89	Case No.: 10/22/81-ALC2/2017	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00493/AM18/	RLA File :05/24/040/00382/AM18/	Lic.No/Date: 0510404960 15.12.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

90	Case No.: 12/22/81-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 22/81-ALC2/2017 23.01.2018	Status: Deferred
	HQ File :01/81/050/00495/AM18/	RLA File :03/95/040/00648/AM18/	Lic.No/Date: 0310818034 27.12.2017	Defer Date: 17.04.2018
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.05.2018.			

OFFLINE AGENDA FOR MEETING NO. 22/81 DATED 23.01.2018

91

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 22/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 23.01.2018	RA File No. 04/24/040/00071/AM14
Subject:-	Ratification of Norms in respect of Advance authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 15.05.2018.

92

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 22/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 23.01.2018	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.05.2018.	

93

Case No. AR- 176	M/S.COMET EXPORTS
Meeting No. 22/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 23.01.2018	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.
Decision NC decided to send DIPP deficiency letter to firm as per their TSW UO No. 7/15/2018/TSW dated 15.02.2018 and defer the case.	
The case stands deferred to 15.05.2018.	

94

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 22/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 23.01.2018	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.
Decision : NC observed that DHI deficiency letter dated 16.06.2017 followed with reminder dated 31.07.2017 was sent to firm. NC decided to await their reply and defer the case.	
The case stands deferred to 15.05.2018.	

95

Case No. AR- 178	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 22/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 23.01.2018	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision : NC observed that comments offered by MoS vide their UO No.2 (16)/2014 TW dated 13.04.2017 were examined and Chairman, NC was of the view that consumption production data for same export/import product of 3-5 industries/manufacturers is required as SION modification should be industry representative. Hence, Committee do not approve the amendment in SION C-522.	

DC SEZ, Falta may take suitable consequential action accordingly.

96

Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 22/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 23.01.2018	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that application for modification of the norms was referred to MSME for their comments. NC decided to send a reminder and defer the case.	
The case stands deferred to 15.05.2018.	

97

Case No. AR- 180	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 23.01.2018	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : NC decided to reject the case as the advance authorization is about 9 years old and same was ratified way back in 2011. By this time, the adjudication process should have been started by RA.	
RA concerned may take necessary consequential action accordingly.	

98

Case No. AR- 181	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 23.01.2018	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : NC decided to reject the case as the advance authorization is about 9 years old and same was ratified way back in 2011. By this time, the adjudication process should have been started by RA.	
RA concerned may take necessary consequential action accordingly.	

99

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 23.01.2018	KASEZ File No: 100%EOU/II/10044/
Subject:	Modification of SIONs, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : NC observed that application of the firm for change in scarap norms was referred to EEPC. DIPP has also offered comments in the above case and same was placed before the Norms Committee. NC decided to examine the same and defer the case. The case stands deferred to 15.05.2018.	

100

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 23.01.2018	RLA File No: 05/23/040/00205/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC observed that reply of the firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

101

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 23.01.2018	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC observed that reply of the firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

102

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 23.01.2018	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC observed that reply of the firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

103

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 22/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 23.01.2018	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.
Decision: NC observed that application for the above firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

104

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated:- 23.01.2018	RLA File No.: 13/24/040/00035/AM16/

Subject:	Modification of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.
Decision : NC observed that DIPP deficiency letter followed with reminder dated 17.11.2017 was sent to firm. NC decided await the reply of the firm to defer the case.	
The case stands deferred to 15.05.2018.	

105

Case No. AR - 246	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00441/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/23/040/00164/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257036 dated 28.01.2010.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case.	
The case stands deferred to 15.05.2018.	

106

Case No. AR - 247	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00017/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/24/040/00525/AM09/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510237295 dated 27.02.2009.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case.	
The case stands deferred to 15.05.2018.	

107

Case No. AR - 248	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/80/050/00476/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/23/040/00034/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510249536 dated 17.09.2009.
Decision NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case.	
The case stands deferred to 15.05.2018.	

108

Case No. AR - 249	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00468/AM11/DES-II/
Dated:- 23.01.2018	RLA File No: 05/23/040/00259/AM11/

Subject:	Ratification of norms in respect of Advance Authorization No. 0510280963 dated 05.01.2011.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case. The case stands deferred to 15.05.2018.	

109

Case No. AR – 250	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00440/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/23/040/00163/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510257035 dated 28.01.2010.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case. The case stands deferred to 15.05.2018.	

110

Case No. AR – 251	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00418/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/23/040/00135/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510255677 dated 06.01.2010.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case. The case stands deferred to 15.05.2018.	

111

Case No. AR – 252	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 22/81	HQ File No: 01/80/050/00329/AM10/DES-II/
Dated:- 23.01.2018	RLA File No: 05/24/040/00207/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510248210 dated 24.08.2009.
Decision : NC observed that firm was given personal hearing for explanation of their case. However, firm has requested for postponement of the same in the month of April, 2018. NC accepted the firm's request and deferred the case. The case stands deferred to 15.05.2018.	

112

Case No. AR – 257	M/S. L & T HYDROCARBON ENGINEERING LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00297/AM16/DES-II/

Dated:- 23.01.2018	RLA File No: 34/24/040/00110/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410041368 dated 10.07.2015.
Decision : NC observed that application for the above firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

113

Case No. AR – 259	M/S. VEDANTA LIMITED (FOREMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00055/AM11/DES.II/
Dated:- 23.01.2018	RLA File No: 35/24/040/00046/AM10/
Subject:	Ratification of norms in respect of advance authorization no. 3510030450 dated 03.06.2010.
Decision : NC observed that it was decided to discuss the case in the meeting. The case could be discussed in the absence of the technical authority. Accordingly, NC decided to discuss the case in next NC meeting.	
The case stands deferred to 15.05.2018.	

114

Case No. AR – 278	M/S. LUBI ELECTRICALS LIMITED, AHMEDABAD
Meeting No. 22/81	HQ File No: 01/81/061/00022/AM18/DES.II/
Dated:- 23.01.2018	RLA File No: KASEZ/100%EOU/II/969/00-01/
Subject:	Fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts.
Decision : NC observed that application for the above firm was referred to DIPP for comments. NC decided await their comments to defer the case.	
The case stands deferred to 15.05.2018.	

Date:06.06.2018

Place: New Delhi

(Kirti Vardhan)

Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

Subject: **Re: Fwd: Non receipts of applications from RA, Chennai.**

To: nc2.dgft@nic.in

Cc: Chennai DGFT <chennai-dgft@nic.in>, jaya.vnair@nic.in,
Sekar D K IAAS <sekardk.iaas@nic.in>

Date: 02/13/18 05:29 PM

From: "Dr. R.Sampath Dy.DGFT" <sampath.r@nic.in>

12/23.01.18

Sir,

With reference to the trailing mail the S.no 1 and 2 are issued under Adhoc Norms Fixed category as per para 4.12 (v and vi) of HBP w.e.f 05-12-2017. Hence no need to forward the hard copy to you.

With reference to the case no 3 we already forwarded the hard copy at the time of issue of Authorisation and again on 06.11.2017. If required we are ready to forward the same again pl.

Thanking you,

Dr sampath
Dy.DGFT

On 02/13/18 03:42 PM, **Chennai DGFT** <chennai-dgft@nic.in> wrote:

----- Original Message -----

From: **Vinod Kumar Kashyap** <nc2.dgft@nic.in>

Date: Feb 13, 2018 10:57:36 AM

Subject: Non receipts of applications from RA, Chennai.

To: Chennai DGFT <chennai-dgft@nic.in>

To

The Addl. DGFT,
Chennai.

Sir,

I am directed to say that the following cases are under consideration of Norms Committee for fixation of norms. However, the application alongwith all relevant documents are still awaited from the RA office. It is, therefore, requested to send the application of the company alongwith all relevant documents for fixation of norms.

Sl.	Case No.	HQ/RLA File Nos.	Licence No. and Date	Party Name	Case Status - Pending with date
1.	1/8/81-ALC2/2017	01/81/050/00162/AM18/ 04/24/040/00043/AM18/	0410163268 21.06.2017	PONDY OXIDES AND CHEMICALS LIMITED	RA, Chennai - H/C not received.
2.	9/9/81-ALC2/2016	01/81/050/00176/AM17/ 04/24/040/00027/AM16/	0410160773 08.07.2015	NEXUS ELECTRO STEEL LIMITED,	RA, Chennai - Hard Copy not received 06.09.2016
3.	13/10/81-ALC2/2017	01/81/050/00238/AM18/ 04/24/040/00022/AM18/	0410163279 27.06.2017	SIECHEM TECHNOLOGIES PRIVATE LIMITED	RA Chennai For Hard Copy not received 31.10.2017

With warm regards,
(Vinod Kumar Kashyap)
Foreign Trade Development Officer,

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23-01-2018

F.No. 7/79/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

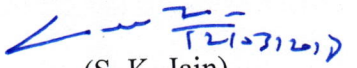
Subject: Ratification of norms in respect of Advance Authorisation No. 0210206874 dated. 05.08.2016 issued to M/s Manash Kumar Paul

Ref: DGFT U.O. No. 01/81/50/576/AM17/DES-2/126 dated 07.03.2018.

Advance Authorization may be ratified as under taking clue from SION C-1627:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 50.59 MT as 1.02 Kgs./Kg. content in export item.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.41 MT as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23.01.2018

F.No. 7/79/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

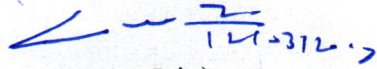
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207229 dated. 03.01.2017 issued to M/s Manash Kumar Paul

Ref: DGFT U.O. No. 01/81/50/594/AM17/DES-2/121 dated 07.03.2018.

Advance Authorization may be ratified as under:

1. Quantity of import item may be allowed as 206 MT inclusive of 3 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23.01.2018

F.No. 7/79/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

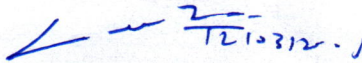
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207257 dated. 17.01.2017 issued to M/s Manash Kumar Paul

Ref: DGFT U.O. No. 01/81/50/593/AM17/DES-2/122 dated 07.03.2018.

Advance Authorization may be ratified as under:

1. Quantity of import item may be allowed as 206 MT inclusive of 3 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23-0-2018

F.No. 7/79/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

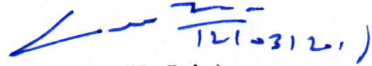
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207604 dated. 18.05.2017 issued to M/s Manash Kumar Paul

Ref: DGFT U.O. No. 01/81/50/157/AM18/DES-2/25 dated 07.03.2018.

Advance Authorization may be ratified as under taking clue from SION C-1627:

1. Quantity of import item at Sl. No. 1 may be allowed as 249.9 MT as 1.02 Kgs./Kg. content in export item.
2. Quantity of import item at Sl. No. 2 may be allowed as 5.1 MT as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23-01-2018

F.No. 7/83/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

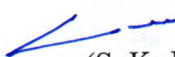
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207789 dated 11.08.2017 issued to M/s Diach Chemicals & Pigments (P) Ltd.

Ref: DGFT U.O. No. 01/81/50/00382/AM18/DES-2/427 dated 7.3.2018.

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorisation No. 0210207825 dated 30.08.2017 ratified in NC meeting dated 07/11/2017:

1. Quantity of import items may be allowed as applied for i.e. 204 MT as 1.02 kg/kg content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23-01-2018

F.No. 7/83/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

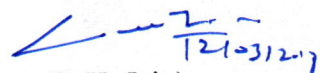
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207839 dated 05.09.2017 issued to M/s Diach Chemicals & Pigments (P) Ltd.

Ref: DGFT U.O. 01/81/50/488/AM18/DES-2/558 dated 23.01.2018.

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorisation No. 0210207825 dated 30.08.2017 ratified in NC meeting dated 07/11/2017:

1. Quantity of import items may be allowed as applied for i.e. 306 MT as 1.02 kg/kg content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

D/L
93
23.01.2018

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorization No.2910018933 dated 29.10.2013 –M/s Comet Exports – Moradabad

Ref: DGFT UO. No.01/81/50/376/AM-13/DES-II/15 DTD.4/9/2017.

DGFT may please refer to their above mentioned U.O. and the firm may be requested to submit the following :

1. Calculation indicating exact wastage of relevant Polypropylene Non Woven Floor Covering used for the door mats and the commercial value of scrap / wastage generated,
2. Number of Strips used in a frame and total net content of Polypropylene Non Woven Floor Covering used in 16264 Numbers of frame in square meters & Kgs.
3. Production of the item of export vis a vis consumption of raw material (Polypropylene Non Woven Floor Covering- in square meters & Kgs.) both imported & indigenous, during the past 3 years duly certified by a Chartered Accountant


(NAND LAL)
Consultant
15.2.2018

DGFT (DES-II) PTD (V.K)
TSW U.O. 7/15/2018/TSW

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23-01-2018

F.No. 7/83/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

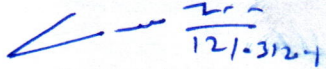
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207871 dated 04.10.2017 issued to M/s Diach Chemicals & Pigments (P) Ltd.

Ref: DGFT U.O. 01/81/50/487/AM18/DES-2/559 dated 23.01.2018.

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorisation No. 0210207825 dated 30.08.2017 ratified in NC meeting dated 07/11/2017:

1. Quantity of import items may be allowed as applied for i.e. 255 MT as 1.02 kg/kg content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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23-01-2018

F.No. 7/79/2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

Udyog Bhawan, New Delhi
Dated, the 12th March, 2018

OFFICE MEMORANDUM

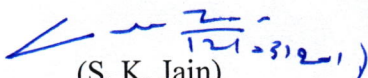
Subject: Ratification of norms in respect of Advance Authorisation No. 0210207894 dated. 17.10.2017 issued to M/s Manash Kumar Paul

Ref: DGFT U.O. No. 01/81/50/00385/AM18/DES-2/431 dated 07.03.2018.

Advance Authorization may be ratified as under taking clue from SION C-1627:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 46.45 MT as 1.02 Kgs./Kg. content in export item.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.47 MT as 1.02 Kgs./Kg. content in export item.

Norms committee may take a view


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Tele : 2306 3166

To
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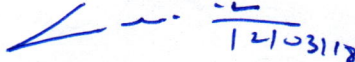
**Subject: Ratification of norms in respect of Advance Authorisation No. .
0210207984 dated. 20.11.2017 issued to M/s Manash Kumar Paul**

Ref: DGFT U.O. No. 01/81/50/490/AM18/DES-2/556 dated 23.01.2018.

Advance Authorization may be ratified as under:

1. Quantity of import item may be allowed as 206 MT inclusive of 3 % wastage.

Norms committee may take a view


(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

Government of India
Ministry of Steel
Technical Division

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23.01.2018

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0310817472 dated 04.12.2017 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/492/AM-18/DES-2/53 dated 23.01.2018 for ratification of input-output norm for import of Hot Rolled/Cold Rolled Stainless Steel wide coils, strips, Thickness 0.20 mm to 5.0 mm (Grade 317 L) (Prime) against export of cold rolled stainless steel strips thicknesses 0.01 mm to 3.00 mm (Grade 317L) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel. In this connection, the following information of the above mentioned AA may be obtained from the applicant so that the aforesaid AA could be ratified:

- (a) Thickness wise and grade wise width of cold rolled stainless steel coils/strips (Prime) and quantity thereof to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips and quantity thereof to be exported.



(S.K.Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel UO.No. 2(15)/2017-TD Vol-I dated 09.02.2018